

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No.: 116/TT/2023

Date: 13.9.2023

To

Shri B. B. Rath
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for

- i. Truing up of Transmission tariff for 2014-19 tariff period and**
- ii. Determination of Transmission tariff for 2019-24 tariff period**

for Asset 1: OPGW link for 765 kV Sasan-Satna Ckt-1 under Central Sector, Asset 2: OPGW link for 220kV Indore-Pithampura (MPPTCL) under State Sector & Asset 3: OPGW link for Satna Gwalior Ckt-1 under Central Sector under “Establishment of Fibre Optic Communication System under Master Communication Plan in the Western Region”.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.9.2023:-

2014-19 period

- a) Applicable rate of interest used for IDC calculation of loans with floating rate for all the assets.
- b) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2014-19 period for the transmission asset.
- c) Provide Initial Spares discharge statement for the transmission assets.

2019-24 period

- d) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission assets

Forms

- e) Form 13
 - f) Provide Liability flow statement to be submitted per the format provided in Annexure-I
 - g) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the format as per Annexure-II
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

TL/SS/Communication Systems etc.

Annexure-II

Asset (Asset- wise)	Activity	Period of activity				Time over-run (in month (s) or day(s))	Reason (s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	ROW issues						
	Testing & commissioning						
	Any other Activities for time over-run , if any						